

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 193 of 2011 &
I.A. Nos. 293 & 300 of 2011**

Dated : 16th February, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

D.L.F. Utilities Limited

....Appellant (s)

Versus

H.E.R.C. & Ors.

... Respondent (s)

Counsel for the Appellant (s) : Mr. V.P. Singh &
Mr. Dushyant Manocha
Counsel for the Respondent(s): Ms. Shikha Ohri for HERC
Mr. Amit Kapur &
Mr. Vishal Anand for R.2

ORDER

The learned counsel for the Commission submits that she will be filing the reply on or before 23.02.2012 after serving copy on the other side.

Mr. Amit Kapur, the learned counsel appearing for Respondent No.2 seeks some time to file the reply. Accordingly, he is permitted to file the same on or before 12.03.2012 after serving copy on the other side.

Post the matter for hearing on **19.03.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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